

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4814

ANSWERED ON:07.08.2009

REGULARISATION OF UNAUTHORISED COLONIES

Agarwal Shri Jai Prakash;Maadam Shri Vikrambhai Arjanbhai;Singh Shri Radha Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of unauthorised colonies in Delhi;
- (b) whether the Union Government proposes to regularize these unauthorized colonies and to provide civic amenities thereon;
- (c) if so, the details thereof; and
- (d) the time by when these colonies are likely to be regularised?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): The Government of National Capital Territory of Delhi (GNCTD) has informed that 1639 applications have been received for regularisation.

(b): Yes, Madam.

(c): The GNCTD has informed that it has been providing civic amenities to the unauthorised colonies. A provision of Rs.2,800 crore has been made during the 11th Five Year Plan in GNCTD Budget for undertaking developmental works in unauthorised colonies. The agencies like Municipal Corporation of Delhi, Delhi State Industrial and Infrastructure Development Corporation, Irrigation and Flood Control Department of the GNCTD, Public Works Department Delhi and Power distribution companies (DISCOMS) are involved in carrying out developmental works in unauthorised colonies. As informed by GNCTD, development works of construction of roads and drains is in progress in 949 unauthorised colonies; water pipe lines have been laid in 490 unauthorised colonies and sewer lines have been laid in 26 unauthorised colonies. Electricity has been provided in 1256 unauthorised colonies.

(d): Government of India has issued guidelines for regularisation of unauthorized colonies on 5th October 2007. Two notifications have been issued by Delhi Development Authority on 24th March, 2008 and 16th June 2008, whereby regulations for regularization of unauthorized colonies in Delhi have been notified. As provided in the notification dated 16th June 2008, time limit of one year is given for formal regularisation of unauthorized colonies after the date of issue of Provisional Regularization Certificates to such unauthorized colonies. GNCTD has further informed that as on 4.10.2008, Provisional Regularisation Certificates have been issued to 1218 unauthorised colonies.